

TITEM NO.6

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 26897/2016
(Arising out of impugned final judgment and order dated 31/05/2016
in WP No. 4177/2016 passed by the High Court of Judicature at
Allahabad)

MANISH PRAKASH AND ORS

Petitioner(s)

VERSUS

WAQF MUSAMMAT SHARIFAN BIBI AND ORS.

Respondent(s)

(with appln. (s) for deletion of the name of respondent and interim
relief and office report)

Date : 20/03/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Syed Mehdi Imam, Adv.

Ms. Shamama Anish, Adv.

Ms. Nauras Suhrawardy, Adv.

Mr. Atif Auhrawardy, Adv.

For Respondent(s) Mr. Sanjay Kumar Singh, Adv.

Mr. Tanmaya Agarwal, Adv.

Mr. Yash Pal Dhingra, Adv.

UPON hearing the counsel the Court made the following

O R D E R

I.A. No.2 - Application for deletion of
respondents from the array of parties is allowed at
the risk of the petitioners. Cause-title be amended
accordingly.

List the matter after four weeks.

In the meantime, affidavits of the parties
who are represented, may be exchanged.

(Neetu Khajuria)

Court Master (Asha Soni)

Court Master